

Kerala Municipal Councils (Extension Of Term Of Office Of Councillors) Amendment Act, 1978

24 of 1978

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An Act to amend the Kerala Municipal Councils (Extension of Term of Office of Councillors) Act, 1978. WHEREAS it is expedient to amend the Kerala Municipal Councils (Extension of Term of Office of Councillors) Act, 1978, for the purpose hereinafter appearing; BE it enacted in the Twenty-ninth Year of the Republic of India as follows:-

1. Short Title And Commencement :-

(1) This Act may be called the Kerala Municipal Councils (Extension of Term of Office of Councillors) Amendment Act, 1978;

(2) It shall be deemed to have come into force on the 31st day of May, 1978.

2. Amendment Of Section 2 :-

In section 2 of the Kerala Municipal Councils (Extension of Term of Office of Councillors) Act, 1978 (9 of 1978) (hereinafter referred to as the principal Act), for the figures, letters and words "1st day of June, 1978", the figures, letters and words "1st day of November, 1978" shall be substituted.

3. Repeal And Saving :-

(1) The Kerala Municipal Councils (Extension of Term of Office of Councillors) Amendment Ordinance, 1978 (16 of 1978), is hereby

repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act as amended by the said Ordinance shall be deemed to have been done or taken under the principal Act as amended by this Act.